

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 614  
IB-274/PB/2019  
IA/4599/2023, IA/480/2024**

**IN THE MATTER OF:  
Central Bank of India**

**...PETITIONER**

**Vs.**

**M/s. RS Ingot and Billet Pvt. Ltd.**

**...RESPONDENT**

**Section  
U/s 7 of IBC, 2016**

**Order delivered on 03.07.2024  
HYBRID HEARING (PHYSICAL & VC)**

**Coram:  
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)  
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:  
For the Liquidator**

:Adv. Deepanshu Badiwal in  
IA/4599/2023. Adv. Abhishek  
Anand, Adv. Karan Kohli, Adv.  
Akshat Awasthi, Adv. Palak  
Kalra.

**For the PUVVNL**

:Adv. Pradeep Misra and Adv.  
Daleep Dhyani in IA/4599/23

**ORDER**

**IA/4599/2023**

Ld. Counsel on behalf of the Liquidator is present. Ld. Counsel on behalf of the Applicant is present and submitted that he has been recently engaged and sought time to file Vakalatnama. Ld. counsel on behalf of respondent M/s Purvanchal Vidyut Vitran Nigam Ltd. & Ors. is present. In view of the request made by the Liquidator, list the matter on **07.08.2024**.

**IA/480/2024**

Ld. Counsel on behalf of the liquidator is present and sought time. In view of this list the matter on **07.08.2024**.

**Sd/-  
(Rahul Bhatnagar)  
Member (T)**

**Sd/-  
(Mahendra Khandelwal)  
Member (J)**